

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 97 OF 2017 &
IA NO. 158 OF 2017

Dated: 6th April, 2018

Present: Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of :

Mangalore Minerals Pvt. Ltd. ...Applicant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Lalia Elizabeth Philip
Mr. Kaustav Som

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1
Mr. S.K. Pandey fo R-2

ORDER

The learned counsel, Ms. Lalia Elizabeth Philip, appearing for the Appellant submitted that, due to some personal inconvenience for today, a short adjournment may kindly be granted in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List this matter for hearing on **20.07.2018**, as agreed by the learned counsel appearing for both the parties.

(Justice N.K. Patil)
Judicial Member

(B.N. Talukdar)
Technical Member (P&NG)

vt/vg